#### 1(5)/E.V/2011 Government of India Ministry of Finance Department of Expenditure

New Delhi, the 10" July 2011

### Office Memorandum

Subject: Implementation of the 'New Pension System' (NPS) - Oversight and monitoring mechanisms.

Reference is invited to this Department's earlier O.M. 1(2)/E.V/2008 dated 3rd February, 2009 wherein Ministries/Departments were required to constitute a Committee comprising Joint Secretary(Admn.) and Principal CCA/CCA to monitor the operationalization of the New Pension System(NPS) in their espective Ministries/Departments

- It has now been decided that the composition of these Committees may be broad based to include the Financial Advisers of the Ministries/Departments. The revised composition of the Committee may, accordingly, be as under:
  - Joint Secretary(Administration)
  - Financial Adviser (2)
  - Principa: CCA/CCA/CA
- It is also reiterated that as per the standard operating procedure for NPS, the Principal Accounts Office(Pr.AO) is required to discharge several functions, most of which are in the nature of monitoring performance of the registered no lal offices under its jurisdiction. The nature of activities required to be carried out by the Pr.AO is as under:
  - > Consolidate PAC registration form and forward it to CRA for registration.
  - > Monitor performance of PAO and DDO in discharging their responsibilities in CRA system.
  - > Monitor the resolution of grievances raised against PAO.
  - > Take necessary action to ensure compliance of PAO and DDC with the operational procedure of CRA system.

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- It is, accordingly, reiterated that the Principal Accounts Office shall continue as the oversight authority for NPS even though the Cheque Drawing and Disbursing Officers (CDDOs) have been permitted to directly upload data to the CRA.
- This issues with the approval of Secretary(Expenditure).

(Siddharth Sharma) (Siddharth Sharma) (Siddharth Sharma) (Siddharth (Siddharth Sharma) (Siddharth (

Financial Advisers in all Ministries/Departments of Government of India.

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- Controller General of Accounts, Ministry of Finance, 7<sup>th</sup> Floor, Lck Nayak Bhayan, New Delhi.
  - Chairman, PFRDA First Floor, ICADR Building, Plot No. 6, Vasant Kunj Institutional Area, Phase- II, New Delhi- 110070.
- Managing Director, National Securities Depository Ltd., Trade World, A Wing, 4th & 5th Floor, Kamala Mills Compound, Lower Parel, Mumbai-400 013. Fax No. 022-24972976
- 5 Chief Controller of Pensions CPAO, Trikoot-II, Bhikaji Cama Place, New Delhi.

1(5)/E.V/2011 Government of India Ministry of Finance Department of Expenditure

New Delhi, the 10<sup>13</sup> July 2011

# Office Memorandum

Subject: Implementation of the 'New Pension System' (NPS) - Monitoring by Financial Advisers.

Reference is invited to this Department's earlier O.M. 1(2)/E.V/. 008 dated 3rd February, 2009 wherein Ministries/Departments were required to constitute a Committee headed by Joint Secretary(Admn.) and the Principal CCA/CCA to monitor registrations/regular upload of data and fund transfer under the New Pension System(NPS).

- The position with regard to implementation/operationalization of NP3 in various Ministries/Departments in the Government of India is being constantly raviewed by the Department of Expenditure. It is observed that while NPS has stabilized to a large degree, there are still areas of concern, particularly, with regard to the following aspects:
  - ➤ Registration of subscribers through submission of physical forms to National Securities Depository Ltd.(NSDL).
  - > Regular upload of data (Subscriber Contribution Files) to NSDL and concomitant financial transfers to the Trustee Bank (Bank of India)
  - > Non-reconciliation of SCFs earlier uploaded leading to delays in crediting Government and subscriber contributions under NPS to Individual Retirement
  - > Prompt action on, and resolution of, subscriber grievances, particularly those relating to missing credits.
  - In view of the above, it has been decided that the implementation of NPS, were its various attendant parameters, in each Central Ministry/Department shall now be a key performance area of the Financial Advisers. The Financial Advisers shall, accordingly, with regard to the implementation and monitoring of NPS in their **submit** Ministries/Departments, Secretary(Expenditure).

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- 4. In order to enable the FAs to perform this role more effectively, the composition of the Committee earlier constituted vide Department of Expenditure's criders dated 3<sup>rd</sup> Feburary, 2009 is now being broad-based to include the FA, in addition to the JS(Admn.) and Principal CCA/CCA/CA in each Ministry. Orders in this regard are being separately issued.
- This issues with the approval of Secretary(Expenditure).

(Siddhar h Sharma) 10 7 4

Ph: 011-2309 2604 email: siddharth.s@nic.in

## Financial Advisers in all Ministries/Departments of Govt. of India

#### Copy to:

- Secretary, Deptt. of Financial Services, Jeevan Deep Building, Parliament Street, New Delhi.
- Secretary, Deptt of Pensions & Pensioners' Welfare. 5th Floor, Sardar Patel Bhavan, New Deit
- Controller General of Accounts, Ministry of Finance, 7th Floor, Lok Nayak Bhavan, New Delh.
- Chairman, PFRDA First Floor, ICADR Building, Plot No. 6, Vasant Kunj Institutional Area Phase- II, New Delhi- 110070.
- Chief Controller of Pensions, CPAO, Trikoot-II, Bhikaji Cama Place, New Delhi.